



The Uttar Pradesh (Nagar Kshettra) Bhumi aur Bhawan Kar (Nirsan)
Adhiniyam, 1974

Act 13 of 1974

Keyword(s):

Nagar Kshettra, Bhumi aur Bhawan Kar, Power, Jurisdiction, Tax

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विधान पुस्तकालय
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THE UTTAR PRADESH (NAGAR KSHETTRA) BHUMI AUR
BHAWAN KAR (NIRSAN) ADHINIYAM, 1974

(U. P. Act No. 13 of 1974)

[Authoritative English Text* of the Uttar Pradesh (Nagar Kshettra) Bhumi
Aur Bhawan Kar (Nirsan) Adhiniyam, 1974]

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AN
ACT

to provide for the repeal of the Uttar Pradesh (Nagar Kshettra) Bhumi Aur
Bhawan Kar Adhiniyam, 1962

IT IS HEREBY enacted in the Twenty-fifth year of the Republic of India
as follows :—

1. This Act may be called the Uttar Pradesh (Nagar Kshettra) Bhumi
Aur Bhawan Kar (Nirsan) Adhiniyam, 1974.

Short title

2. (1) The Uttar Pradesh (Nagar Kshettra) Bhumi Aur Bhawan Kar
Adhiniyam, 1962, hereinafter referred to as the said Act, is hereby repealed with
effect from the first day of April, 1967.

Repeal of U. P.
Act No. XII of
1962 and savings.

(2) Without prejudice to the generality of the provision of section 6 of
the U. P. General Clauses Act, 1904, such repeal shall not affect the continued
exercise of the powers or jurisdiction of any authority under the said Act in
respect of the assessment or realization of the tax levied thereunder for the
period before the repeal.

U. P. Act
No. XII
of 1962.

P. Act
of 1904.

*For Statement of Objects and Reasons, please see *Uttar Pradesh Gazette Extraordinary*
dated June 7, 1974.

Passed in Hindi by the Uttar Pradesh Legislative Assembly on June 7, 1974, and by the
Uttar Pradesh Legislative Council on June 12, 1974.

Received the Assent of the Governor on June 24, 1974 under Article 200, of the Constitution
of India and was published in the *Uttar Pradesh Gazette Extraordinary*, dated June 27, 1974.

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